

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.07.2022 AT 11.00 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.21/9/AMR/2020	IA(IBC)/20/2022	19(2)	Srinivas Gudla Rao (RP) Vs. Sriramineni Chandrapraksh & 4 others (in the matter of M/s AGRS Projects LLP)

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IBC)/20/2022 is allowed, vide separate orders.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

I.A.No.20/2022

In

CP (IB) No.21/9/AMR/2020

**Under Section 19(2) & 60(5) of the Insolvency and Bankruptcy
Code, 2016 Read with Rule 11 of NCLT Rules, 2016**

**In the matter of
M/s. AGRS PROJECTS LLP**

BETWEEN:

Mr.Srinivas Gudla Rao,
Resolution Professional of M/s.AGRS Projects LLP,
Flat No.A-1, BR's Princeton Apartments,
CBM Compound, VIP Road,
Visakhapatnma, Andhra Pradesh – 530003.

...Applicant/RP

AND

1. Mr.Sriramineni Chandraprakash,
2-729/2/1 Santi Nagar Colony,
Kongareddy Palli, Chittoor,
Andhra Pradesh.
2. Mr.Akkineni Satish,
F.No.104, KSN Hallmark Apts,
Silpa Park, Kondapur, Hyderabad,
Telangana.
3. Mr.Mogleeshwara Naidu Rankipalli,
D.No.1-38, Bommai Palli,
Nalagampalle, Andhra Pradesh – 517425.

4. Mr.Akkineni Nagasri
Flat No.104 KSN Hallmark Apts,
Silpa Park, Kondapur, Hyderabad.
5. Mrs.Janhavi Babu Bheemaneni,
D.No.1-38, Palasamudram, Chittoor,
Andhra Pradesh.

...Respondents

Order dated on: 08.07.2022

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant : Ms.Mano Ranjani &M.Rama Rao, Advocates.
For the Respondent Nos.1 and 3 :Mr.P.Ramu, Advocate.

ORDER

1. This Application is filed by the Resolution Professional (RP) who was appointed by virtue of the orders of this Tribunal dated 18.01.2022 in CP (IB) No.21/9/AMR/2020 for the purpose of initiating Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor. In this application, the RP seeks for a direction to the Respondents to furnish the documents mentioned in the Application which are as follows:
 - a) All the Bank Account details of the Corporate Debtor and cheque book and bank statements for all financial years.

- b) Audited Balance sheet as of 31.03.2017, 31.03.2018, 31.03.2019, 31.03.2020 & 31.03.2021.
- c) Books of accounts of the Corporate Debtor in tally or any other package, or ledger & Registers maintained by Respondent since beginning to till 04.01.2022.
- d) Provisional financials from 01.04.2021 to 04.01.2022.
- e) Fixed Assets & Depreciation Register as on 04.01.2022, fixed assets schedules to the Balance Sheet.
- f) Stock Register (Quantitative Details & its value) as on 04.01.2022.
- g) All the land & properties in the name of the Corporate Debtor
- h) Purchase & Sales Register
- i) Purchase & sales invoice file
- j) Details of sundry debtors & sundry creditors
- k) Details of employees with their contact numbers
- l) Income tax files, IT returns & Income tax audit reports
- m) All the other records of the Corporate Debtor
- n) Records of any other cases pending against the Corporate Debtor if any
- o) All passwords & user-IDs for GST & IT
- p) PPF & EPF records
- q) GST/VAT return copies including notices and assessment orders and demand notice
- r) AGM records

- s) ROC records
 - t) All legal matter files
 - u) Loan agreements and register
 - v) Rental agreements, if any
 - w) Related party transactions details
 - x) Latest audit reports including audited financial statements
 - y) Communications/agreements/appoint letters of professionals/consultants.
2. The Respondent Nos.1 and 3 filed counter contending that as per the request of the Resolution Professional (RP) they have furnished certain documents which are the audited balance sheet and Profit & Loss Account of Financial Years 2017-2018, 2018-2019, Form 26 to the Resolution Professional (RP) through their auditor. A copy of the mail, in evidence of the same, is also attached to the counter, which is dated 02.05.2022, by virtue of which the Resolution Professional (RP) was intimated about the submission of IT returns along with the financial of the form for two years i.e., 2018-2019 and 2019-2020. It is stated that the remaining books of account, register of purchase, sales details of sundry creditors, sundry debtor, stock register, fixed assets are with the 2nd Respondent. It is also stated that they have also addressed a letter to the 2nd Respondent requesting to provide the same to the Resolution Professional (RP). Notice was served to

Respondents No.2 and 4, but they did not choose to appear before this Tribunal and resist the application.

3. Hence, considering the above, the Application is allowed, directing the Respondent No.2 to furnish the following documents forthwith;

- a) All the Bank Account details of the Corporate Debtor and cheque book and bank statements for all financial years.
- b) Audited Balance sheet as of 31.03.2017, 31.03.2018, 31.03.2019, 31.03.2020 & 31.03.2021.
- c) Books of accounts of the Corporate Debtor in tally or any other package, or ledger & Registers maintained by Respondent since beginning to till 04.01.2022.
- d) Provisional financials from 01.04.2021 to 04.01.2022.
- e) Fixed Assets & Depreciation Register as on 04.01.2022, fixed assets schedules to the Balance Sheet.
- f) Stock Register (Quantitative Details & its value) as on 04.01.2022.
- g) All the land & properties in the name of the Corporate Debtor
- h) Purchase & Sales Register
 - i) Purchase & sales invoice file
 - j) Details of sundry debtors & sundry creditors
 - k) Details of employees with their contact numbers
 - l) Income tax files, IT returns & Income tax audit reports
- m) All the other records of the Corporate Debtor

- n) Records of any other cases pending against the Corporate Debtor if any
- o) All passwords & user-IDs for GST & IT
- p) PPF & EPF records
- q) GST/VAT return copies including notices and assessment orders and demand notice
- r) AGM records
- s) ROC records
- t) All legal matter files
- u) Loan agreements and register
- v) Rental agreements, if any
- w) Related party transactions details
- x) Latest audit reports including audited financial statements
- y) Communications/agreements/appoint letters of professionals/consultants;

failing which he would be liable for contempt of the proceedings.

Accordingly, I.A.No.20/2022 in CP (IB) No.21/9/AMR/2020 are disposed of.

Sd/-

JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL

Swamy Naidu